

**Central Administrative Tribunal
Madras Bench**

OA/310/01162/2018

Dated Thursday the 30th day of August Two Thousand Eighteen

P R E S E N T
Hon'ble Mr. R.Ramanujam, Member(A)
&
Hon'ble Mr.P.Madhavan, Member(J)

M.Dhanapal
ATT HR No.199003015,
BSNL, Chennai Telephones,
Perungalthur,
Chennai-63.

.. Applicant

By Advocate **M/s.R.Rajesh Kumar**

Vs.

1. The Chairman cum Managing Director,
BSNL Corporate Office,
Bharat Sanchar Bhavan,
Harish Chandra Mathur Lane,
Janpath, New Delhi 110 001.
2. The General Manager (NWO) South,
BSNL, Chennai Telephones,
40E, CIPET Road, TVK IND. Estate,
Guindy, Chennai 600 032.
3. The General Manager (HR & Admin.),
BSNL, Chennai Telephones,
No.78, Purasalwakam High Road,
Chennai-10.
4. The Deputy General Manager (NWO),
BSNL, Chennai Telephones,
No.79, GST Road, Chromepet,
Chennai-47. .. Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following relief:-

“to consider the Appeal dated 26.6.2018 filed by the applicant within a stipulated time as fixed by this Hon'ble Tribunal and pass such or other order as this Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. It appears that the applicant had been compulsorily retired from service by an order dated 18.6.2018 on the charge of subletting the accommodation provided to him by the Government which is against the rules. It is submitted that the applicant had filed Annexure A3 Appeal dated 26.6.2018 against the order dated 18.6.2018 which is still pending before the authority.

3. In view of the above, this OA is pre-mature and, therefore, we dispose of this OA with a direction to the Appellate Authority to consider the matter in accordance with rules and pass an appropriate order.

(P.Madhavan)
Member(J)

30.8.2018

(R.Ramanujam)
Member(A)

/G/